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Title: Need to extend the policy of reservations for Scheduled Castes and Tribes in the private sector and for admissions to educational institutions.

SHRI RAMDAS ATHAWALE (PANDHARPUR): Sir, the present policy of reservation in public sector undertakings or statutory corporations should continue even after the Government equity in such public sector undertakings or statutory corporations is reduced to below 50 per cent. Policy of reservation should also be extended to the services in the private sector and necessary legislative measures should be taken for this purpose.

A National Judicial Commission should be set up which should also have a representative of SC/ST. The policy of reservation should be introduced in the higher judiciary also for SCs and STs. Similarly, in matters of appointments in various offices like Vice-Chancellors, Chairman and MDs of PSUs/Statutory Corporations, policy of reservation for SCs and STs should be extended.

There should be provision for reservation to the SCs and STs in the matter of admissions in educational institutions like schools, colleges and universities; and professional institutions including super-speciality courses in medicine.

It is requested that necessary action may kindly be taken in this regard immediately.